

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 261 of 2013 &
I.A. No. 37 of 2014 &
I.A. 128 of 2014

Dated : 28th April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**Maharashtra State Electricity Distribution
Company Ltd.**

..... **Appellant(s)**

Versus

**Central Electricity Regulatory
Commission & Anr.**

..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Vikas Singh, Sr. Adv.
Mr. Ravi Prakash
Ms. Deepeika
Ms. Puja Priyadarshini
Mr. Abhijeet Deshpande
Mr. Ashok

Counsel for the Respondent (s): Mr. K.S. Dhingra for R.1
Mr. M.G. Ramachandran
Mr. Anand K. Ganesan for R.4

ORDER

Mr. Vikas Singh, the learned Senior Counsel for the Appellant submits that according to the Appellant entire energy charges have already been paid. This is disputed by the learned counsel for the Respondent. He seeks for interim directions pending disposal of the Appeal. Admittedly, the learned counsel for the Respondent prays for interim directions without filing such an Application. Now the learned counsel for the Respondent seeks permission to file such an Application.

We have been hearing the Appellant in the main Appeal. It is now part heard. Hence, post the main Appeal for further hearing on **03.07.2014.**

In the meantime, it is open to the learned counsel for the Respondent to file necessary application after serving copy on the other side.

(Rakesh Nath)
Technical Member
Ts/js

(Justice M. Karpaga Vinayagam)
Chairperson